

**GOVERNMENT OF INDIA
COAL AND MINES
LOK SABHA**

UNSTARRED QUESTION NO:3159
ANSWERED ON:10.12.2002
FAMILIES IN GHUGGUS COLLIERY FILE NO. 2
NARESH KUMAR PUGLIA

Will the Minister of COAL AND MINES be pleased to state:

- (a) whether more than 1100 families are residing in Ghuggus Colliery File No. 2 of the Western Coalfields Limited (WCL) since 1915;
- (b) if so, whether these persons belong to Schedule Castes, Scheduled Tribes and other backward communities; (
- (c) if so, whether the WCL now wants to evacuate these persons from there ;
- (d) if so, the details thereof and the reasons therefor;
- (e) whether a survey of the area has been done and compensation amount to be given to each house-owner has been determined;
- (f) if so, the details thereof ;
- (g) whether any alternate site is proposed to be allotted to these house- owners for building their houses;
- (h) if so, the details in this regard ;
- (i) if not, the reasons therefor ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COAL & MINES AND MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD)

(a): As per survey conducted by taluka Inspector of Land and Record, Chanderpur, Government of Maharashtra and report received on 15.1.2002, there were 1011 private houses and 213 WCL houses at pits colony. Whether these families (private houses) were residing there since 1915 is difficult to state in absence of specific records.

(b): It is a heterogeneous group belonging to different communities / sections of society.

(c)&(d): The above families have been relocated as more than 6 million tonnes of coal is lying beneath the pits colony, Ghuggus to be exploited by WCL.

525 families have shifted on their own will after receiving house compensation and infrastructure grant of Rs. 50,000/- each between the period 20.2.2002 to 31.11.2002. Rest of the house owners are also giving their consent for evacuation of their houses.

(e)&(f): Survey of houses and valuation have been done by taluka Inspector of Land and Record, Chandrapur and Building & Construction Department of PWD, Government of Maharashtra, respectively.

As per valuation of Building & Construction Department of PWD, the house compensation works out to Rs. 303.34 lakhs and infrastructure grant is Rs. 522.50 lakhs. Thus total amount comes to Rs. 825.84 lakhs.

(g),h) &

(i) : The residents were given the option to choose either of the following:

- (1) Provision of rehabilitation site, cost of house and Rs. 7000/- towards shifting / lumpsum allowance.
- (2) Cost of house and one time infrastructure grant of Rs. 50,000/- in lieu of resettlement at new site.

Out of the above two options, option (2) was accepted by the residents of pits colony